

मूल्य पर विक्रमे वाली वस्तुओं पर 2 प्रतिशत कर लगता है ।

(ग) सब राज्य क्षेत्र दिल्ली के पड़ोसी राज्यों में हीजरी-समान पर विक्री कर लगता है । घत: इन सामानों पर दिल्ली में छूट देना न्यायसंगत नहीं होगा ।

Abolition of Sales Tax in Delhi

978. Shri B. S. Sharma:
Shri Onkar Lal Berwa:
Shri Ram Gopal Shalwale:
Shri N. S. Sharma:
Shri Brij Bhushan Lal:
Shri A. B. Jaypayee:
Shri Sharda Nand:
Shri Shri Gopal Saboo:
Shri Kanwar Lal Gupta:
Shri R. S. Vidyarthi:

Will the Minister of Home Affairs be pleased to state:

(a) whether there is a proposal under consideration of Government to abolish Sales Tax in Delhi and impose the duty at the production level;

(b) if so, the details thereof; and

(c) the time by which Government are likely to take a decision in the matter?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) No Sir.

(b) and (c). Do not arise.

निजी बँलियों की सवाचणी

979. श्री विमूर्ति निख :

श्री क० ना० तिबारी :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि वर्ष 1967-68 में निजी बँलियों के रूप में कितनी राशि बी जायेगी ?

गृह-कार्य मंत्री (श्री बलरामर राय बन्हाय) :
4,81,59,614 रुपये ।

Memo from Kashmir Political Conference to U.N. Secretary General

980. Shri Ramachandra Veerappa:
Shri M. Rampure:
Shri N. K. Sanghi:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Kashmir Political Conference, a pro-Pakistan body, submitted a memorandum to U. Thant, U.N. Secretary-General during his recent visit to India drawing his attention to the Kashmir issue; and

(b) if so, Government's reaction thereto?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) Yes, Sir.

(b) Government do not attach any importance to this.

Cases in Supreme Court

981. Shri S. R. Damani: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that many cases are pending in the Supreme Court of India;

(b) if so, the number of cases pertaining to tax (Direct tax and Indirect tax) and the period for which they have been pending; and

(c) whether any steps are contemplated to expedite the disposal of pending cases?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) The number of cases pending in the Supreme Court of India on 1st May, 1967 was 4176.

(b) The number of cases pertaining to tax (Direct tax and Indirect tax) pending on that date was 717. These cases were filed as follows:

183 in 1967, 349 in 1966, 183 in 1965 and 2 in 1962. The two cases filed in 1962 are not ready as applications for substitution of legal representa-